

The following Ordinance which was promulgated by the Governor on the 28th February 2011 is hereby published for general information:-

TAMIL NADU ORDINANCE No. 2 OF 2011.

An Ordinance further to amend the Tamil Nadu Agricultural University Act, 1971.

WHEREAS, the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

Short title and commencement.

1. (1) This Ordinance may be called the Tamil Nadu Agricultural University (Amendment) Ordinance, 2011.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 2.

2. In section 2 of the Tamil Nadu Agricultural University Act, 1971 (hereinafter referred to as the principal Act),-

Tamil Nadu Act 8 of 1971.

(1) in clause (b), for the expression "garden crops, control of plants, pests and diseases, horticulture including floriculture, animal husbandry including veterinary and dairy science, fisheries," the expression "field crops, control of plants, pests and diseases," shall be substituted.

(2) in clause (i), the expression "Animal Husbandry, Fisheries," shall be omitted.

Amendment of section 11.

3. In section 11 of the principal Act, in sub-section (3), in the proviso, for clause (b), the following clause shall be substituted, namely:—

"(b) the Vice-Chancellor shall not be removed from his office on the ground of wilful omission or refusal to carry out the provisions of this Ordinance, or abuse of the powers vested in him except by an order of the Chancellor passed after due enquiry ordered by the Government, by such person who is or has been,—

(i) a judge of the High Court; or

(ii) an officer of the Government not below the rank of Chief Secretary to Government; or

(iii) a Vice-Chancellor of any University in the State of Tamil Nadu,

as may be appointed by the Government in which the Vice-Chancellor shall have an opportunity of making his representation against such removal.".

Amendment of section 18.

4. In section 18 of the principal Act, in sub-section (2), under the heading "Class II-Other Members", in clause (i), the expression "horticulture," shall be omitted.

Amendment of section 23.

5. In section 23 of the principal Act, in clause (e), for the expression "Readership," the expression "Associate Professorship," shall be substituted.

Amendment of section 24.

6. In section 24 of the principal Act, in sub-section (1), for the expression "Animal Science, Home Science, Forestry, Fisheries", the expression "Home Science, Forestry" shall be substituted.

Amendment of section 32.

7. In section 32 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:-

"(2-A) In case the Secretary to Government, Agriculture department or the Secretary to Government, Finance department is unable to attend the meetings of the

Finance Committee, for any reason, he may depute any officer of his department not lower in rank than that of Joint Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meetings and shall have the right to vote.”.

8. For the Schedule to the principal Act, the following Schedule shall be substituted, namely:-

Substitution of Schedule.

“The Schedule.

[See sections 1(3) and 53(1)]

- (1) The Agricultural College and Research Institute, Coimbatore.
- (2) The Agricultural College, Madurai.
- (3) All Research and Education Units situated within the Agricultural College and Research Institute, Coimbatore.
- (4) All Research and Education Units situated within the Agricultural College, Madurai.
- (5) The Agricultural Research Station, Bhavanisagar.
- (6) The Agricultural Research Station, Aliyar Nagar.
- (7) The Agricultural College and Research Institute, Killikulam.
- (8) The College of Agricultural Engineering, Kumulur.
- (9) The Forest College and Research Institute, Mettupalayam.
- (10) The Agricultural College and Research Institute, Navaloor Kuttapattu, Trichy.
- (11) The Tamil Nadu Rice Research Institute, Aduthurai.
- (12) The Rice Research Station, Ambasamudram.
- (13) The Regional Research Station, Kovilangulam, Aruppukottai.
- (14) The Sugarcane Research Station, Cuddalore.
- (15) The Agricultural Research Station, Kovilpatti.
- (16) The Sugarcane Research Station, Melalathur.
- (17) The Regional Research Station, Paiyur.
- (18) The Agricultural Research Station, Paramakudi.
- (19) The Agricultural Research Station, Pattukottai.
- (20) The Agricultural Research Station, Ramanathapuram.
- (21) The Sugarcane Research Station, Sirugamani.
- (22) The Krishi Vigyan Kendra, Sirugamani.
- (23) The Cotton Research Station, Srivilliputhur.
- (24) The Soil and Water Management Research Institute, Thanjavur.
- (25) The Oilseeds Research Station, Tindivanam.
- (26) The Agricultural Research Station, Thirupathisaram.
- (27) The Rice Research Station, Tirur.
- (28) The National Pulses Research Centre, Vamban.
- (29) The Regional Research Station, Virudhachalam.
- (30) The Krishi Vigyan Kendra, Virudhachalam.
- (31) The Agricultural Research Station, Virinjipuram.”.

EXPLANATORY STATEMENT.

It is proposed to promulgate an Ordinance to establish an University by name 'The Tamil Nadu Horticultural University' exclusively for horticulture and allied sciences. Consequent on the above, the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971) needs to be amended. It has, therefore, been decided to amend the said Act for the purpose.

2. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.